## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/12/2017 AT 10.30 AM PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL) : TP (HC)/194,195 & 196 /CAA/2017 APPLICATION NUMBER : GEOGIT FINANCIAL MANAGEMENT SRV PVT : GEOGIT FINANCIAL DISTRIBUTION SRV PVT NAME OF THE TRANSFEROR. NAME OF THE TRANSFEROR : GEOGIT INVESTMENT SERVICES LTD NAME OF THE TRANSFERRE : 230 UNDER SECTION **SIGNATURE** DESIGNATION NAME (IN CAPITAL) S.No. REPRESENTATION BY WHOM (SHERRY SAMUEL COMMEN) Adr Salman Narian Comme (SILLIMAR NAINAN DOMMEN)

## **ORDER**

Counsel for petitioner present and submitted that as per directions of the Tribunal, he has sent notice to the Official Liquidator, Hon'ble High Court of Kerala for his presence and making submissions. He further stated that he has furnished all the relevant copy of the petition and orders passed by this Tribunal in relation to the service of notice. He also stated that the service of notice was done personally to the Official Liquidator and filed proof of service and acknowledgement by the office of the Official Liquidator with a signature and stamp. Today there was no representation on behalf of the Official Liquidator. Therefore, the Registry is directed to send a letter to the Office of the Official Liquidator, High Court of Kerala, to depute a person to be present on the next date of hearing for making submissions. In case, there is no representation on behalf of the Official Liquidator, the matter will be taken up for hearing. Put up on 18.01.2018.

S Vijayaraghavan Member (Technical)

K Anantha Padmanabha Swamy Member (Judicial)

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